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* IN THE HIGH COURT OF DELHI AT NEW DELHI
+ CRL.M.C. 870/2020 & CRL.M.A.3516-17/2020
SANJEEV KUMAR CHAWLA Petitioner

Through: Mr. Vikas Pahwa, Sr. Adv. with Mr.
Vineet Malhotra, Mr. Hemant Shah,
Adv.

versus

THE STATE Respondent

Through: Mr. Kewal Singh Ahuja, APP for
State

CORAM:

HON'BLE MS. JUSTICE ANU MALHOTRA

ORDER

% 14.02.2020

CRL.M.A.3516/2020 (Exemption)

Exemption allowed, subject to just exceptions.

CRL.M.C. 870/2020 & CRL.M.A.3517/2020

The petitioner vide the present petition assails the impugned order dated 13.02.2020 of the learned trial Court in FIR No.111/2000, PS Chanakyapuri, under Sections 420/120B of the Indian Penal Code, 1860 whereby the petitioner was remanded to police custody for a period of 12 days. On behalf of the petitioner it has *inter alia* been submitted that the petitioner having been extradited from the United Kingdom in terms of the Letters of Assurance dated 28.02.2017, 22.09.2017 and 11.06.2018 of the Ministry of Home Affairs, Government of India to face trial in India with it having been detailed in each of the said letters that he would be held at the Tihar Jail Complex, New Delhi, if extradited and that the remand to police custody is erroneous. *Attested*

P. Kumar
14/2/20
Court Master
High Court of Delhi
New Delhi

Time is sought on behalf of the State to submit the status report.

In as much as it is 5:44 pm, the petitioner who is presently in the custody of Inspector Gagan Bhaskar, STARS 1, Crime Branch, Sector-8, RK Puram, New Delhi, is presently directed to be lodged at the Tihar Jail, Delhi in terms of the said Letters of Assurances of the Ministry of Home Affairs referred to hereinabove till further directions of this Court.

It is essential that the Union of India is heard in the matter in as much as the Letters of Assurance had been issued by the Ministry of Home Affairs, Government of India; Court notice be thus issued to the Standing Counsel for the Union of India to ensure the presence and representation on behalf of the Union of India for their submissions on the next date of hearing.

Renotify for 19.02.2020 at 3:30 pm.

Copy of the order be given Dasti under the signatures of the Court Master, as prayed.

sd/-
ANU MALHOTRA, J

FEBRUARY 14, 2020

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Attested

P Kumar
14/2/20
Court Master
High Court of Delhi
New Delhi